

Introduction

The Central Information Commission has been constituted with effect from 12-10-2005 under the Right to Information Act, 2005. The jurisdiction of the Commission extends over all Central Public Authorities.

The Commission has certain powers and functions mentioned in Sections 18, 19, 20 and 25 of the RTI Act, 2005. These broadly relate to adjudication in [second appeal](#) for giving information; direction for record keeping, suo motu disclosures, receiving and enquiring into a [complaint](#) on inability to file RTI etc; imposition of penalties and Monitoring and Reporting including preparation of an Annual Report. The decisions of the Commission shall be binding.